

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Customs Appeal No. 87705 of 2013

(Arising out of Order-in-Appeal No.288 (Gr.I)/2013(JNCH)/IMP-222 dated 25.03.2013 passed by the Commissioner of Customs (Appeals), Mumbai-II)

M/s Cadbury India Ltd.

Cadbury House,19 Bhulbhai Desai Road,
Mumbai-400026.

.... Appellant

Versus

**Commissioner of Customs (Import)
Nhavasheva**

Jawaharlal Nehru Customs House
Post Uran, District Raigadsheva-400707.

.... Respondent

Appearance:

Shri T. Viswanathan along with Shri Akhilesh Kangsia, Advocates for the Appellant

Shri K. K. Srivastava, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87281 / 2019

Date of Hearing: 28.11.2019

Date of Decision: 28.11.2019

Per: S.K.MOHANTY

Learned advocate appearing for the appellant submits that the appellant wants to withdraw the appeal. Prayer made by the applicant is considered and accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**